

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
TA (IBC)- 18(PB)/2024

IN THE MATTER OF:

Viyani Biyani Personal Guarantor of
Iskrupa Mall Management Co Pvt Ltd
v.
Central Bank Of India

.... Petitioner

.... Respondent

Order Under Rule 16 (d) of NCLT Rules, 2016

Order delivered on 05.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HEARING HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Not marked
For the Respondent :

ORDER

Issue notice of this application to all the Respondent(s) by all modes,
returnable by **17.05.2024**.

List the matter on **17.05.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

05.04.2024
Lalit